Written Answers to		[6 April, 2017]		Unstarred Questions 379	
1	2	3	4	5	6
20.	Odisha	Yes	Yes	Yes	Not Applicable
21.	Punjab	Yes	Yes	Yes	Yes
22.	Rajasthan	Yes	No	Yes	Yes
23.	Sikkim	Yes	No	Yes	Not Applicable
24.	Tamil Nadu	Yes	No	Yes	Yes
25.	Tripura	Yes	No	Yes	Not Applicable
26.	Uttar Pradesh	Yes	No	Yes	No
27.	Uttarakhand	Yes	No	Yes	Not Applicable
28.	West Bengal	Yes	No	Yes	Yes

^{*}As on January, 2014.

Market in Sector 9, R.K. Puram

3985. SHRI RITABRATA BANERJEE: SHRI RAM NATH THAKUR:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that there exists hundreds of shops in the market on Government land in Sector 9, R.K. Puram, New Delhi;
 - (b) whether the market is legal or illegal;
- (c) if it is legal, the name of the agency dealing with the allotment of land to various shops and the criteria for allotment of land to such shops; and
 - (d) if it is illegal, the measures Government is taking to remove the encroachment?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAO INDERJIT SINGH): (a) South Delhi Municipal Corporation (SDMC) has informed that there are only 08 shops and 04 commercial flats, which were allotted by Land and Development Office (L&DO), Ministry of Urban Development, Government of India, and subsequently transferred to erstwhile Municipal Corporation Delhi (MCD) (now SDMC).

- (b) Yes, Sir. Market is legal.
- (c) All the 08 shops and 04 commercial flats, which were in built-up form, were transferred to erstwhile MCD (now SDMC) in 2006 by L&DO, Ministry of Urban Development in compliance of Cabinet decision.
- (d) The removal of encroachment, if any, is taken by the concerned zonal authority of SDMC on regular basis.